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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-530/2003

New Delhi this the 7th day of March, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Meera Devi,  
W/o Sh. Ashok Kumar,  
R/o Jhuggi No.1/27,  
Kothi No.C-2KN/26,  
Behind Press Road,  
Civil Line,  
Delhi. .... Applicant

(through Sh. Raj Singh, Advocate)

Versus

1. GNCT of Delhi through  
its Chief Secretary,  
Players Building,  
I.P. Estate,  
New Delhi.
2. Director of Education,  
Directorate of Education,  
G.N.C.T.,  
Old Secretariat, Delhi.
3. Dy. Director of Education,  
District North,  
Luckow Road, Delhi.
4. The Principal,  
Sarvodaya Vidyalaya (Girls),  
Lancers Road, Delhi. .... Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. Applicant, Meera Devi, who was working as part time sweeper under the respondents is aggrieved by the impugned order dated 24.10.2002 (Annexure A-1) discontinuing her services as part time sweeper.



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3. The applicant seeks the following reliefs in this OA:-

"(i) That impugned order No.GBMS/LR/2002/577-582 dated 24.10.2002 (Annexure A-1) disengaging the applicant with immediate effect be quashed and set aside.

(ii) That the applicant be declared in continuous service since his disengagement and respondents be directed to pay the wages for this period.

(iii) That the respondents be directed to give effect to cl.4 of letter dated 2.1.2003 (Annexure A-2).

(iv) That the respondents be directed to grant to the applicant temporary status from the date of his appointment.

(iv) Any other relief, which this Hon'ble Tribunal deems fit and proper under the circumstances, be also granted to the applicant with costs."

4. When the matter came up for admission today, learned counsel for the applicant Sh. Raj Singh submitted that aggrieved by the aforesaid order the applicant has submitted a detailed representation dated 26/27.11.2002 (Annexure A-6) and there is no reply or response to the said representation from the respondents as on date. He prays that the OA may be disposed of at the admission stage with direction to the respondents to dispose of the said representation within a particular time frame to be fixed by the Court with liberty to approach this Tribunal again if any grievance survives thereafter, in accordance with law.

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5. On a perusal of the OA and all the material papers placed on record and after hearing the learned counsel for the applicant, I am of the view that the ends of justice will adequately be met by disposing of this OA at the admission stage itself with the following directions:-

(i) The respondents are directed to examine the aforesaid representation dated 26/27.1.2002 (Annexure A-6) on its merits taking the grounds taken in the OA also as additional grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this order.

(ii) If any grievance further survives thereafter, the applicant is granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

6. OA is disposed of as above.

7. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

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